

ITEM NO.49

COURT NO.8



S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 736/2022

PREM NATH YADAV

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(Only Prayer for Interim Relief in CrI. Appeal no. 3326 of 2023 is listed under this item)

WITH

CrI.A. No. 3326/2023 (II)

(IA No. 213956/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 213958/2023 - EXEMPTION FROM FILING O.T.)

Date : 29-01-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s) Mr. Salman Khurshid, Sr. Adv.
Ms. Farheen Fatma, AOR
Ms. Sonika Choudhary, Adv.

Ms. Lubna Naaz, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, AAG, Sr. Adv.
Mr. Rohit K. Singh, AOR
Ms. Tania Sharma, Adv.
Ms. Ananya Sahu, Adv.
Ms. Harshita R, Adv
Mr. Pritam B, Adv.
Mr. Akshay Kumar, Adv.

Mr. Aditya Giri, AOR (V.C.)

Mr. Anuj Shukla, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel

appearing for the parties.

The co-accused Prem Nath Yadav was granted bail vide order dated 28th March, 2023 in Criminal Appeal No. 736 of 2022. One of the considerations was that he was already in custody for more than 10 years. In the present case, the appellant Sanjay Yadav has also undergone about 11 years of incarceration.

In view of the above facts and circumstances and the material placed on record, the appellant Sanjay Yadav is granted bail on such terms and conditions, as may be imposed by the Trial Court during the pendency of the appeal(s).

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)